

ITEM NO.2
[part-heard]

COURT NO.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).54/2012

(From the judgement and order dated 20/12/2011 in CWP No.
14194/2010,LPA No.366/2011 of The HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

SPEAKER HARYANA VIDHAN SABHA

Petitioner(s)

VERSUS

KULDEEP BISHNOI & ORS.

Respondent(s)

W I T H

SLP(C) NO. 55 of 2012

SLP(C) NO. 59 of 2012

[(With prayer for interim relief and office report)]

SLP(C) NO. 72 of 2012

(With appln.(s)for exemption from filing c/c of the impugned
judgment and with prayer for interim relief and office report)

Date: 15/03/2012

These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

in SLP(C)54/12

& for R2 in other

SLPs

Mr. Rohinton F.Nariman, S.G.I.

Mr. Alok Sangwan, Standing Counsel(Har.)

Mrs Shiel Sethi, Adv.-on-Record.

In SLP(C)72/12

Mr. Devashish Bharuka, Adv.-on-Record.

& R3,5,6 in SLP(C)54

of 12, R4,5,6 in SLP Ms. Jasneet Chandhoke, Adv.

(C)55/12, R6inSLP(C)

No.59/12 and R5&7 in

SLP(C)72/12

In SLP(C)59 & 72

SLP(C)54/12,etc.

Mr. Mukul Rohtagi, Sr. Adv.

of 12 and SLP(C)

55/12

Ms. Charu Sangwan, Adv.

Ms. Ruchi Kohli, AOR.

Mr. Devashish Bharuka, Adv.-on-Record.

Mr. Shivendra Dwivedi, Adv.

R2,4 in

In SLP(C)54/12

R4,5 in SLP(C)

59/12 & R4,6 in

in SLP(C)72/12

Mr. Mukul Rohatgi, Sr. Adv.

Ms. Charu Sangwan, Adv.

Ms. Ruchi Kohli, Adv.-on-Record.

For Respondent(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Sat Pal Jain, Sr. Adv. (N.P.)
Ms. Nidhi Gupta, Adv.
Mr. Amit Kumar, Adv.
R1 in SLP(C)Nos.54, Mr. Tarun Gupta, Adv.-on-Record.
55,59 & 72 of 2012

In SLP(C)54/12 & Dr. Rajeev Dhawan, Sr. Adv.
/intervenors Mr. Aditya K.Chaudhary, Adv.
in Mr. Inderpal Goajat, Adv.
IA 2 to 4/12 Mr. J. Sen, Adv.
Mr. Sanjai Kumar Pathak, AOR.

In SLP(C)54/12 Mr. Vijendra Kumar, Adv.
Mr. Shaikh Chand Saheb, Adv.
Mr. Tarun Gupta, AOR.

for R8 in SLP(C) Ms. Meenakshi Arora, AOR.
Nos.54,55,59 of 12
& R9 in SLP(C)72/12

UPON hearing counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

The parties will be entitled to file
their respective written submissions in the
matters, within a week from date.

SLP(C)54/12,etc.

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(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar